

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

CONTEMPT CASE (AT) NO.15-16 OF 2019

IN

COMPANY APPEAL (AT) (INSOLVENCY) NO.483 OF 2018

In the matter of:

EIH Hotel

Petitioner

Vs

Subodh Kumar Agrawal

Respondent/Contemnor

For Appellant: Mr. Abhijeet Sinha, Mr Arijit Mazumdar, Mr Saikat Sarkar, Ms Akanksha Kaushik, Shambo Nandy, Mr. S. Shukla

Mr. Prashanto Sen, Sr. Advocate, Mr Nikhil Pratap, MR. Kaustubh Singh, Rajlakshmi Singh, Advocates.

Mr. Sumant Batra, Ms Kiran Sharma, Mr. Y. Suryanarayan, Mr. Nikhil Jain, Advocates alongwith Mr. Subodh K Agarwal, RP for Respondent.

ORDER

18.07.2019 –Pursuant to Court order dated 16.5.2019, Shri Subodh K Agarwal, Resolution Professional appeared in person. Mr. Sumant Batra, Advocate appearing on behalf of Resolution Professional placed certain facts. Before initiation of any court proceedings, we want to go through the Award for which we allow the Resolution Professional to file an affidavit within one week enclosing the copy of the Award. In the meantime, as ordered earlier, admitted payment should be made for the services rendered by the petitioner.

2. Post the case for Admission (Fresh Case) **on top of the list** on **1st August, 2019 at 2 PM.**

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member (Judicial)

Bm/gc